

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.103
New IA/2395/ND/2024 in IB/649/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Binod Kumar Jain	...	Respondent

Under Section 95(1) of (IBC), 2016

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary,
Ms. Aastha Vishnoi, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2395/ND/2024

This is an application to take on record the Report by Resolution Professional under Section 99 of the Insolvency & Bankruptcy Code, 2016. Issue notice to the applicant as well as Personal Guarantor. Resolution Professional is directed to serve notice along with the copy of Report to the applicant and Personal Guarantor. Let this matter be posted to 31.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)